

624

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA No.398/97

Date of Decision: 15.4.1997

BETWEEN:

V. Padmanabha Rao

.. Applicant

AND

1. Union of India, rep. by
General Manager, Telecom.
7 Star Building,
Vijayawada-520 010
2. Post Master General, Vijayawada
Region, Vijayawada - 520 002.
3. Superintending Engineer,
Electrical, Telecom. Circle,
Chirag Ali Lane,
Hyderabad-500 001.
4. Asst. Engineer, Telecom.
Electrical Sub Division,
Sidhartha Mahila College Road,
Vijayawada - 520 010.
5. Senior Superintendent of
Post Offices, Vijayawada
Division, Vijayawada-1.

Counsel for the Applicant: Mr. B.S.A. Satyanarayana

Counsel for the Respondents: Mr. V. Rajeswara Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMIN.) *9/13*

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ORDER

(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.))

Heard Mr. B.S.A. Satyanarayana for the applicant and Mr. V. Rajeswara Rao for the respondents.

The applicant, an Assistant Wireman in the civil wing of erstwhile P & T Department, was working with the Telecommunications wing. On the creation of a separate postal Electrical Section at Vijayawada in October, 1987, the applicant was shifted from Telecom to the Postal wing in the Electrical Sub-division at Vijayawada. He was subsequently promoted as wireman and retained in the Postal Sub-division. Since, however, there was no post of wireman on the postal side to accommodate him, the applicant was re-accommodated on Telecom side in October, 1995. The applicant had been allotted a Type-1 quarter in June, 1990, in the Telecom pool. He continues to occupy the quarter till now.

Respondent-5, who is Estate Officer in the Postal wing at Vijayawada, initiated proceedings against the applicant in June, 1996, for alleged unauthorised occupation of the said quarter. In January, 1997, the said Respondent served a final notice to initiate eviction proceedings.

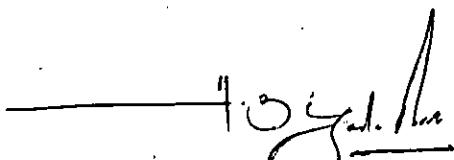
The applicant advances the plea that he is charged with the responsibility of maintenance of electrical systems for the colony, and, in the event of being evicted from his quarters, difficulties may arise for the inmates of the colony belonging to both the wings. This, however, is a matter for the authorities of Postal as well as Telecom Wings to look into and determine the correctness and relevance of this plea.

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Considering the facts and circumstances of the case it is directed that the applicant shall submit a representation to Postmaster General, Visakhapatnam (who it is stated to be looking after the additional duties of Postmaster General, Vijayawada) within fifteen days from today explaining his claims and difficulties. The latter (PMG, Visakhapatnam), on receipt of the representation of the applicant, shall examine the same and take a suitable decision as regards the retention/vacation of the said quarter by the applicant, in consultation, if necessary with his counter part on the Telecom side at Vijayawada. This may be done within sixty days of the receipt of the applicant's representation. Until a final decision is taken and communicated by PMG, Visakhapatnam, the applicant shall not be disturbed and the eviction proceedings initiated against him, shall not continue any further.

Thus the OA is disposed at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 15th April, 1997

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Copy to:-

1. General Manager, Telecom,
Union of India, 7 Star Building,
Vijayawada- 520 010
2. Post Master General, Vijayawada Region,
Vijayawada -520 002.
3. Superintending Engineer, Electrical,
Telecom Circle, Chirag Ali Lane,
Hyderabad-500 001.
4. Asst.Engineer, Telecom,
Electrical, Sub Division,
Sidhartha Mahila College Road,
Vijayawada-520 010-
5. Senior Superintendent of Post offices,
Vijayawada Division, Vijayawada-1.
6. One copy to Mr.B.S.A.Satyanarayana, Advocate,
CAT.Hyderabad.
7. One copy to Mr.V.Rajeswara Rao, CGSC.CAT.Hyd.
8. One spare copy.

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Self
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T COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD (M.R.)

Dated:

15-4-97
-1997

ORDER/JUDGMENT

M.A./R.A./C.A. No.

O.A. No.

398/97

T.A. No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

At the Admonition Stage

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order

Central Administrative Tribunal

HYDERABAD BENCH

30 APR 1997

Hyderabad

HYDERABAD BENCH

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